

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 495 of 2019**

**IN THE MATTER OF:**

**Asset Reconstruction Company (India) Ltd. ....Appellant**

**Vs.**

**Mohammadiya Education Society .....Respondent**

**With**

**Company Appeal (AT) (Insolvency)No. 496 of 2019**

**IN THE MATTER OF:**

**Asset Reconstruction Company (India) Ltd. ....Appellant**

**Vs.**

**Mohammed Vaziruddin Educational Society .....Respondent**

**Present :**

**For Appellant: Mr. Abhijeet Sinha, Mr. Karan Malhotra, Mr. Saikat Sarkar, Advocates**

**For Respondents: Mr. Ayush Sharma, Advocate**

**O R D E R**

**08.07.2019** - Mr. Ayush Sharma, Advocate appears on behalf of Respondent prays for and is allowed to file reply- affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

....contd./

Post both these Appeal(s) for 'admission' on **9<sup>th</sup> August, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk

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